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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 28.08.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.41/BB/17	-	Hearing	Rule-6 of IB	Milliken Chemical & Textile (India) Company Pvt. Ltd., Vs Falcon Tyres Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	ARJUN RAO Adv. 9880508071	Applicant	
	Anvulha Vashini M.C 9886093642	Respondent	

ORDER

Counsel for Petitioner is present. He has filed memo as directed by the Tribunal to the effect that IRP appointed in another case, the Hon'ble High Court of Karnataka set aside the same. Memo is recorded. The counsel has replied to the office objections about the maintainability of the petition. The Tribunal is satisfied with the explanation given in the memo. JSM Law Partners filed Vakalath for respondent. For filing objection. IA98/2017 is taken up for filing objections if any. List it on 21/09/2017.


MEMBER(J)


MEMBER(T)